

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALAHABAD BENCH, ALAHABAD**

Allahabad, this the **24<sup>th</sup> day of August, 2018**

Present :

**Hon'ble Mr. Gokul Chandrapati, Member-A**

**Hon'ble Mr. Rakesh Sagar Jain, Member - J**

**Original Application No.330/1055/2013**

Smt. Sublesh Devi .....Applicant.

By Advocate – Shri Sunil Kumar Shukla

Vs.

Union of India & Ors. .....Respondents

By Advocate : Shri R. K. Srivastava

**O R D E R**

**By Hon'ble Shri Gokul Chandrapati, Member-A :**

None present for the applicant. Shri Raghvendra Pratap Singh, learned counsel for the respondents is present.

2. On perusal of file it appears that on the previous dates i.e. 09.05.2016 and 01.05.2017 applicant was not present to pursue the case. Today also no one is present on behalf of applicant. It seems that applicant has lost interest in pursuing the case.

3. Accordingly, O.A. is dismissed in default and for non prosecution. No order as to costs.

(Rakesh Sagar Jain)  
Member - J

(Gokul Chandra Pati)  
Member-A

Shashi/